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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O.A.No. 1013 of 2012
Cuttack, this the 31st day of December, 2012

**CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)**

Brundaban Nayak,
Aged about 66 years,
Son of Late Chatrubhuja Nayak,
Retd. Track Man/Engineering/Con./KUR,
O/o. Deputy Chief Engineer,
Construction,
East Coast Railway,
Khurda Road,
At/Po.Jakhpura,
Dist. Jajpur,
Odisha.

....Applicant

(By Advocate: M/s.N.R.Routray,S.Mishra,T.K.Choudhury,S.K.Mohanty)

-VERSUS-

Union of India represented through-

1. The General Manager,
East Coast Railway,
ECoR Sadan,
Chandrasekharpur,
Bhubaneswar,
Dist.Khurda.
2. Senior Personnel Officer,
Con/Co-Ord.,
ECoRly,
Rail Vihar,
Chandrasekharpur,
Bhubaneswar,
Dist.Khurda.
3. Dy.Chief Engineer/Con/Co.ordn.,
ECoRailway,
Rail Vihar,
Chandrasekharpur,
Bhubaneswar,
Dist. Khurda.

Allet

4. Financial Advisor & Chief Accounts Officer,
 Con/EcoRly,
 Rail Vihar,
 Chandrasekharpur,
 Bhubaneswar,
 Dist. Khurda.

.....Respondents

(By Advocate : Mr.T.Rath)

O R D E R (oral)

A.K.PATNAIK, MEMBER (J):

The Applicant is a retired Railway employee. He has filed this Original Application praying therein to direct the Respondents to issue revised PPO and grant full pension in terms of RBE No.222/2009 under Annexure-A/2 by revising the scale in PB-I (Rs.5200-20200) with GP Rs.1800/- and to direct the Respondents to pay the differential arrear salary, leave salary, DCRG commuted value of pension and pension arises out of pay fixation and grant of full pension.

2. Copy of this OA has been served on Mr.T.Rath, Learned Standing Counsel for the Railway.

3. Heard Mr.N.R.Routray, Learned Counsel for the Applicant and Mr. T.Rath, Learned Standing Counsel appearing for the Respondents and perused the records.

4. Mr. Routray's contention is that despite representation dated 16.01.2012 at Annexure-A/3, his grievance has not been redressed though she is entitled to the benefits under the Rules nor she has been communicated anything till date. Since the grievance of the applicant as raised in her representation at Annexure-A/3 is still pending for consideration before the Respondent No.2 (Senior Personnel Officer,

Alleet

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Con/Co-Ord., ECoRly, Rail Vihar, Chandrasekharpur, Bhubaneswar, Dit. Khurda), without expressing any opinion on the merit of the matter, this OA is disposed of at this admission stage with direction to the Respondent No.2 to examine the grievance of the applicant, as raised in her representation at Annexure-A/3, on merit, and communicate the result thereof in a reasoned order to the Applicant, if not already done, within a period of two months from the date of receipt of copy of this order and on examination, if it is held that the applicant is entitled to such benefit, then the same may be paid to the applicant within a period of two months thereafter. There shall be no order as to costs.

5. Subject to furnishing postal requisite undertaken by the Learned Counsel for the Applicant, copy of this order along with OA be sent to Respondent No.2 for compliance.


(A.K. Patnaik)
Member(Judicial)